

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

STARRED QUESTION NO:222  
ANSWERED ON:12.03.2010  
ADULTERATION IN FOOD ARTICLES  
Patil Shri A.T. Nana;Singh Shri Ijyaraj

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether adulteration in milk products, edible oils, vegetables, sweets and other food articles is adversely affecting the health of the people in the country;
- (b) if so, the details thereof;
- (c) the percentage of adulteration in various food articles reported in the country during each of the last three years and the current year, State/UT-wise;
- (d) the action taken by the Government against the persons found guilty of involvement in such acts during the said period, State/UT-wise; and
- (e) the corrective measures taken or proposed to be taken by the Government in this regard ?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a)to(e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 222 FOR 12TH MARCH, 2010

(a)&(b): Adulterated food may affect the health of people depending upon its type and degree. However, any 'adulteration' as defined in the Prevention of Food Adulteration Act, 1954, is a punishable offence.

(c): The details are at Annexure-I.

(d): The details are at Annexure-II

(e): Considering the need for a comprehensive approach to food safety in the country, the Parliament has passed the Food Safety and Standards Act, 2006, integrating the multiplicity of provisions under various food related laws and inter alia regulating the food safety standards, uniform licensing, etc in the country. Further, under the provisions of the said Act, the Government has constituted the Food Safety and Standards Authority of India in September, 2008, to carry out the purposes of the said Act.